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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 11652/2019**

COURT ON ITS OWN MOTION

..... Petitioner

Through: None.

Versus

UNION OF INDIA & ORS

..... Respondents

Through: Ms.Rajdipa Behura, Adv. with
Ms.Philomon Kani, Adv. for applicants in
C.M.Nos.49267 and 49269 of 2019

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

O R D E R

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29.01.2021

1. This Court has taken *suo motu* cognizance of an incident at Tis Hazari Court Complex, New Delhi. Vide our order dated 3rd November, 2019, a Commission was constituted for conducting an inquiry into the incident. Detailed orders have already been passed by this Court on 3rd November, 2019 and 16th December, 2019.
2. The inquiry as per our orders is going on. As per the communication dated 17th December, 2020, received from Justice (Retd.) S.P.Garg, 178 witnesses have been examined. However, several witnesses are yet to be examined.
3. Vide our earlier order dated 1st June, 2020, the term of the inquiry was extended up to 31st December, 2020.
4. As the inquiry is under progress and several witnesses are yet to be examined and also looking to the lockdown period from March, 2020

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onwards and the pandemic situation due to Covid-19, we hereby extend the term of the Inquiry Commission upto 31st December, 2021.

5. The report of the Inquiry Commission shall be placed on record after completion of the inquiry.

6. A copy of this order be sent to the Inquiry Commission as also to the other parties in the matter.

CHIEF JUSTICE

JYOTI SINGH, J

JANUARY 29, 2021

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